

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Phone: 011-23353035 Fax-23753923

Petition No. 346/MP/2020

Date: 4.9.2023

To,

Ms. Anushree Bardhan, Advocate
Anushree Bardhan & Associate
C-31, 2nd Floor, Friends Colony East,
New Delhi- 110065.

Madam,

Subject: Petition under Section 79(1)(f) of the Electricity Act 2003 for adjudication of disputes between the Petitioner and the Respondent and for directions.

Reference: ROP of the hearing dated 14.3.2023 in Petition No. 346/MP/2020.

In continuation of ROP dated 14.3.2023 and on check, the Petitioner is directed to file the following additional information on or before **29.9.2023** after serving copy to the Respondents:

- (a) *Month wise, from 23.2.2017 to 25.3.2018, actual energy generated from the generating station, actual energy supplied to short term beneficiaries and revenue realized, actual energy supplied to DVC distribution licensee and revenue realized, actual energy sold through exchange and revenue realized in the following format:*

Month	Total Actual Energy Generated	Total Actual Energy supplied to short term beneficiaries	Total Revenue received for energy supplied to short term beneficiaries	Energy supplied to DVC Distribution licensee	Revenue received for energy supplied to DVC distribution licensee	Actual Energy Supplied in exchange		Revenue received for energy sold in exchange
						DAM + TAM	Bilateral	

- (b) *The approved methodology adopted to sale of power to DVC distribution and rate thereof, particularly, the power of long-term beneficiary sold to DVC distribution licensee on short term basis.*
- (c) *In regards to query on revenue realized on account of energy sold to third and submission of the DVC vide affidavit dated 12.4.2023 that "As the exact rate of sale power cannot be ascertained, both parties agreed to a mutually accepted methodology", the Petitioner shall furnish the following on affidavit:*
- Detailed approved procedure, including rationality, followed for sale of power to third party, particularly, when the exact rate of energy is not ascertained.*
 - The competent authority to decide for sale of power to third party, particularly, when the exact rate of energy is not ascertained.*

2. The Respondents shall file their replies by **20.10.2023** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **3.11.2023**. The due date for

filing the additional information and reply/rejoinder shall be strictly complied with and no extension of time shall be granted.

3. The matter be listed for hearing on **10.11.2023**.

Yours Sincerely,

(Deepak Pandey)
Assistant Chief (Law)

Copy to:
All Respondents